

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1122
TO BE ANSWERED ON 10.02.2025

Enforcement of Wildlife Protection Law

1122. DR. KALYAN VAJJINATHRAO KALE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has any plan to strengthen existing wildlife protection law by alleging the Wildlife Protection Act Schedule with the IUCN Red Data Book to ensure better production of threatened species;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has taken any measures to improve training and coordination among various enforcement agencies such as custom police, border security force and coast guard in detecting and prosecuting wildlife related crimes; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

- (a) and (b) The Wild Life (Protection) Act, 1972 has been amended in 2022. This amendment also included rationalization of Schedules appended to the Act, based on inputs from Scientific Institutes like Zoological Survey of India, Wildlife Institute of India, etc.
- (c) and (d) The Central Government has constituted the Wild Life Crime Control Bureau (WCCB) in accordance with section 38Y of the Wild Life (Protection) Act, 1972. The WCCB is mandated to co-ordinate with various officers, State Governments and other authorities in connection with the enforcement of the provisions of the Act and also conduct capacity building for scientific and professional investigation into wildlife crimes.

The WCCB regularly conducts training/capacity building programmes and meetings with different law enforcement agencies and other stakeholders involved in protection of wildlife and combating illegal wildlife trade.
